

**BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

OA NO. 412 of 2025

Nirmal Singh & other

-----Petitioner

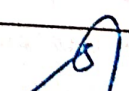
Versus

State of Haryana and another

-----Respondent

INDEX

Sr. No.	Particulars	Date	Pages
1.	SHORT REPLY BY WAY OF AFFIDAVIT BY SUSHIL KUMAR MANGLA, BLOCK DEVELOPMENT & PANCHAYAT OFFICER, BARARA, DISTRICT AMBALA (HARYANA) RESPONDENT NO. 5 ON BEHALF OF RESPONDENT NO. 2, 3, 5, 7 & 8.	18.02.26	1-3
2.	(Annexure R-1) Gram Panchayat Resolution for auctioning of Safeda trees	17.04.2025	4
3.	(Annexure R-2) BDPO letter to Deputy Commissioner for permission of auction	05.06.2025	5
4.	(Annexure R-3) Letter of Deputy Commissioner, Ambala to District Forest Officer, Ambala for valuation	23.06.2025	6-7
5.	(Annexure R-4) Valuation Letter of District Forest Officer, Ambala to Deputy Commissioner, Ambala	26.06.2025	8
6.	(Annexure R-5) Deputy Commissioner, Ambala sanction order	04.07.2025	9-10
7.	(Annexure R-6) Gram Panchayat Resolution for fixing date of auctioning of Safeda trees	08.07.2025	11
8.	(Annexure R-7) Newspaper publication and notice of auction of Safeda trees	09.07.25	12-18
9.	(Annexure R-8) Auction proceeding	18.07.2025	19-21
10.	(Annexure R-9) Ld. Civil Court dismissal order of applicant case	18.03.2025	22
11.	Vernaculars of Annexures		23-


Deponent

Place: Ambala

Date: 01.04.2026

(Sushil Kumar Mangla),
Block Development & Panchayat
Officer, Barara, District Ambala
(Haryana) Respondent no. 5).

Filed By:



Rahul Khurana, Advocate
9811894060
rkhuranalegal@gmail.com

Nirmal Singh & other

-----Petitioner

Versus

State of Haryana and another

-----Respondent

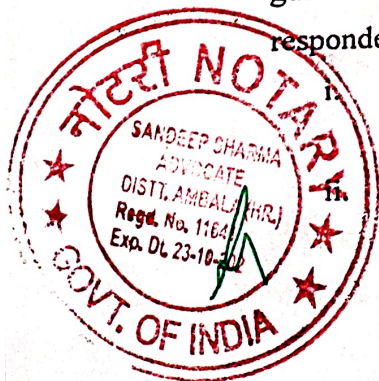
Short Reply by way of Affidavit by Sushil Kumar Mangla, Block Development & Panchayat Officer, Barara, District Ambala (Haryana) Respondent No. 5 on behalf of respondent no. 2, 3, 5, 7 & 8.

I the above named Respondent hereby declare and solemnized as under:-

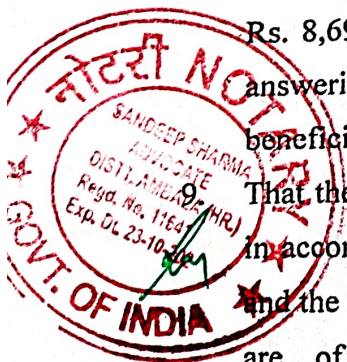
1. That the deponent is the Block Development & Panchayat Officer of Block Barara and the Village Kambass fall in the jurisdiction of answering deponent and is competent to file the reply by way of affidavit before this Hon'ble Tribunal.
2. That the deponent is filing a short affidavit and craves the leave of this Hon'ble Tribunal to file a detailed response to the OA as and when sought by Hon'ble Tribunal.
3. That it is respectfully submitted that, the land in question in the OA is the common land of the village Panchayat and the same is neither covered and nor declared as Reserved Forest. The trees on the land in question are Eucalyptus, which have been have been notified by the state govt. as Agroforestry and no permission is required to cut if the same are grown on non-forest land.
4. That the said land in question in the present OA, is not under the Reserved Forest/Protected Forest and the said land has also not been notified under Section 4 and 5 of the Punjab Land Preservation Act, 1900. Therefore the Forest Conservation Act, 1980 is not applicable in the present case.
5. That it is respectfully submitted the Eucalyptus (Safeda) trees was planted and nourished by Gram Panchayat. The answering respondents adopted the due procedure before auctioning the trees in accordance with the law as well as the guidelines issued in this regard. It is further submitted that the answering respondents has done the following before auctioning the trees :-

The Gram Panchayat passed the resolution no. 2 dated 17.04.2025 for permission of auctioning of trees (Annexure R-1).

That on receipt of Gram Panchayat Kambass resolution the answering deponents requested the Respondent no. 2 i.e. Deputy Commissioner, Ambala to grant permission after valuation of the trees vide letter no. 903 dated 05.06.2025 (Annexure R-2).



- iii. That thereafter, Respondent no. 2 written to District Forest Officer to do the valuation in accordance with the law vide letter no. 7789 dated 23.06.2025 (Annexure R-3).
 - iv. That in compliance of aforesaid, letter Respondent no. 4 i.e. District Forest Officer made the valuation and submit it vide letter dated 26.06.2025 (Annexure R-4).
 - v. That there upon Respondent no. 2 granting the sanction for auctioning of 1872 Safeda trees by ensuring that following the due procedure and terms and conditions mentioned in the sanction order dated 04.07.2025 (Annexure R-5).
 - vi. That thereafter, Gram Panchayat in compliance of the sanction order dated 04.07.2025 passed the resolution for publicity of auctioning trees fixed for dated 18.07.2025 (Annexure R-6) and subsequently the publicity was made through English and Hindi Newspaper as well as by affixing notices (Annexure R-7).
 - vii. That thereafter, proper auction proceeding was carried out on 18.07.2025 and auction record was maintained alongwith proper videography and photographs (Annexure R-8).
6. That in view of the above answering respondents has followed the complete procedure in accordance with the law and thereafter auction was carried out.
 7. That it is most relevant to submit that applicant has concealed the true facts before this Hon'ble Tribunal and the Civil Suit CS/885/2022 Nirmal Singh Vs. Anita Sharma & others was dismissed in default for want of precaution vide order dated 18.03.2025 (Annexure R-9).
 8. That it is also pertinent to submit that the answering respondents carried out the auction process and proceeding after dismissal of the above Civil Suit. It is also submitted that the valuation price of 1872 Safeda Trees was approx. Rs. 8,69,047/- as per District Forest Officer report whereas with the efforts of answering respondents the auction was done for approx. Rs. 31 Lacs. which is beneficial for the Gram Panchayat welfare.
- That the said land is completely under the management of the Gram Panchayat in accordance with the Punjab Village Common Lands (Regulation) Act, 1961 and the Haryana Panchayati Raj Act 1994 and the trees standing on the said land are of Eucalyptus (Safeda), which are categorised as "Agricultural Crop/Agroforestry Species" under the Haryana Agriculture Produce Marketing Act and related agroforestry policies of the State Government.



- 10. That Eucalyptus tree is considered as agroforestry species and exempted from the restrictions applicable to forest species as such no prior forest clearance is required for plantation or felling of such trees on Panchayat or private lands.
- 11. That as per the laws and policy of State of Haryana, the trees which are standing on Panchayat or privately-owned lands- except those located in areas specifically notified under the Punjab Land Preservation Act, 1900 (PLPA)- do not fall within the category of "forest trees", and therefore, the provisions of the Forest (Conservation) Act, 1980 are not attracted to such felling. It is further submitted that, in accordance with the Haryana Panchayati Raj Act, 1994, the responsibility for the maintenance, protection, and management of trees on the Panchayat land is under the control of village Gram Panchayat, and all administrative or legal actions relating to their disposal, auction, or protection are to be undertaken by the Panchayat only.
- 12. That the area mentioned in the OA does not fall under the category of 'FOREST' and the it is further respectfully submitted that the restrictions on cutting of trees only applies to the notified forest areas and not to private or Panchayat land. In the present OA the land is question is under the control of the village Panchayat, who has the complete ownership of the land.

Prayer:-

That in view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take this affidavit on record and dismiss the OA filed by the applicant.

[Signature]
Deponent

Place: Ambala
Date:



(Sushil Kumar Mangla),
Block Development & Panchayat
Officer, Barara, District Ambala
(Haryana) Respondent no. 5).

Verification

Verified that the contents of Para No. 1 to 13 of short reply are true and correct to the best of my knowledge & belief derived from the official record. No part of it is false and nothing has been concealed therein.

[Signature]
[Signature]

[Signature]
Deponent

Place: Ambala
Date:

(Sushil Kumar Mangla),
Block Development & Panchayat
Officer, Barara, District Ambala
(Haryana) Respondent no. 5).

ATTESTED
[Signature]
NOTARY PUBLIC
AMBALA (HARYANA)
01/11/26

executed & entered at
Serial No. *[80]*
Dated *[01/11/26]*

Annexure R-1

Today on 17 April 2025 at Gram Panchayat Kambass, Block Barara, Ambala in the chairmanship of Sarpanch Smt Pooja following proceeding is carried out

Resolution No.01: Confirmation of Previous Proceedings

The Sarpanch read out the proceedings of the previous meeting. The members present accepted and confirmed the previous records as correct.

Resolution No. 02: Auction of Eucalyptus Trees

The meeting discussed the auction of eucalyptus trees located on Panchayat land under Khasra No. 31/19, 20, 21, 22, and 32/16 (Total 1872 trees). Approval for this auction was previously granted by the Deputy Commissioner, Ambala, vide letter no. 2022/14-19 dated February 14, 2022. A legal stay was granted by Hon'ble Civil Court in the case filed by Nirmal Singh. However on March 18, 2025, the case was dismissed by the court of Shivdev Sharma (Civil Judge, Junior Division, Ambala / CUID No. HR- 0588). A copy of the court order is attached to this Gram Panchayat proposal.

The numbering of trees on Panchayat land (Khasra No. 31/19, 20, 21, 22, and 32/18) has been completed. It was noted that these trees are approximately 20–25 years old and their removal is now necessary.

The Panchayat has decided to authorize the Sarpanch to proceed with the auction. A copy of this proposal will be sent to the DFO (Divisional Forest Officer), Ambala, through the BDPO (Block Development and Panchayat Officer), Barara. The authorities are requested to evaluate the price of the trees so that the auction can be conducted.

Signatories

Sarpanch, Gram Panchayat Kambass

Members Present:

Poonam Rani
Mukesh Kumar
Raj Bala
Mandip Singh

True Translated Copy

Annexure R-2

From:

Block Development and Panchayat Officer,
Barara (Ambala)

To:

The Worthy Deputy Commissioner,
Ambala.

Dispatch No.: 903

Dated: 05/06/25

Subject: Regarding the fixation of value and disposal of trees from the land of Gram Panchayat Kambass through open auction.

Regarding the subject cited above, it is submitted with a request that Gram Panchayat Kambass has passed Resolution No. 2 dated 17.04.2025, requesting permission to fix the price, cut, and sell a total of 1,872 (Safeda) trees standing on Panchayat land under Khasra Nos. 31/19, 20, 21, 22 and 32/16 through an open auction. The site inspection report of the committee constituted for granting approval to auction trees in an open auction as per your office letter no. 2023/2686-2693 dated 20.03.2023—is attached herewith.

There is no court case pending regarding this matter.

Therefore, it is requested that you kindly grant approval for fixing the value, cutting, and auctioning the said trees through an open auction.

Encl: As above.

Sd/-

Block Development and Panchayat Officer,
Barara.

True Translated Copy

Annexure R-3

From:

Deputy Commissioner,
Ambala

To:

Forest Divisional Officer,
Ambala.

Ref No: P0-2025/7789

Date: 23/06/25

Subject: Regarding the valuation, felling, and open auction of trees situated on the Panchayati land of Gram Panchayat, Kambas.

On the above-mentioned subject, it is written to you that the Block Development and Panchayat Officer (BDPO), Barara, vide letter no. 903 dated 05.06.2025, has reported that Gram Panchayat Kambas passed Proposal No. 2 on dated 17.04.2025. This proposal requests permission for the valuation, felling, and open auction of a total of 1872 Safeda (Eucalyptus) trees standing on Panchayati land under Khasra Nos. 31/19, 20, 21, 22 and 32/16. There is no court case pending regarding this matter, and according to the report of the committee formed via letter no. 2023/2686-93 dated 20.03.2023, these 1872 trees have been found fit for felling.

Furthermore, it is noted that per the committee's report, the Deputy Commissioner, Ambala, had previously granted permission for the auction of said trees via letter no. 2022/1114-19 dated 14.02.2022. However, Nirmal Singh of the village filed a case in the Hon'ble Court of Ambala and Hon'ble Courtst stayed the felling of trees. Subsequently, on 18.03.2025, the case was Dismissed by the order of Shri Shiv Dev Sharma, Civil Judge (Junior Division), Ambala (UID NO- HR-0588). The Gram Panchayat now wishes to obtain formal approval to fell and auction the trees in an open bid as per rules.

Therefore, the BDPO's letter, the Gram Panchayat proposal, the committee report, and the tree marking list are enclosed herewith. You are requested to kindly determine the value of the said 1872 Safeda

trees belonging to the Gram Panchayat as per rules and send the report to this office.

Enclosure: As above.

Sd/-

For Deputy Commissioner,
Ambala

Endst. No: P-0-2025/7790

Date: 23/06/25

A copy of this is forwarded to the Block Development and Panchayat Officer, Barara, for information with reference to their letter no. 903 dated 05.06.2025.

Sd/-

For Deputy Commissioner,
Ambala

True Translated Copy

Annexure R-4

Forest Department, Haryana Government
Office of the Divisional Forest Officer, Ambala City

Ref No: 382

Date: 26/06/25

To,

The Deputy Commissioner,
Ambala.

Subject: Regarding the granting of approval for the auction of trees in Gram Panchayat Kambass.

Reference: Your office letter number 2025 / 7789 dated 23.06.2025.

With reference to the above subject, you are informed that you requested the determination of the value for felling 1,872 Eucalyptus (Safeda) trees standing in Gram Panchayat Kambass. Their estimated value is Rs. 8,69,047/-. The details of the value of the trees are as follows:

Tree Valuation Details

Sr.	Species	U/S	V	IV	III	IIA	IIB	IA	IB	Total	Vol (m ³)	Amount (Rs.)
1	Euc.	6	1271	459	123	11	2	0	0	1872	460.94	8,69,047
Total	6	1271	459	123	11	2	0	0	1872	460.94	8,69,047	

This document should not be considered as permission for felling. Please take action at your own level regarding the approval for felling. Kindly issue instructions to the concerned department to send the information regarding the auction amount of the trees to this office.

Sd/-

Divisional Forest Officer,
Ambala Forest Division, Ambala

Endorsement No. & Date: (As above)

A copy is forwarded to the Forest Range Officer, Saha, for information.

Sd/-

Divisional Forest Officer,
Ambala Forest Division, Ambala

True Translated Copy

Annexure R-5

Office of Deputy Commissioner, Ambala**Order of the Deputy Commissioner, Ambala dated 04.07.2025**

In view of letter no. 903 dated 05.06.2025 from the Block Development and Panchayat Officer (BDPO), Barara, and resolution no. 02 passed by Gram Panchayat Kambass on 17.04.2025, the Divisional Forest Officer, Ambala, via office letter no. 352 dated 26.06.2025, has determined the total estimated value of 1872 Eucalyptus (Safeda) trees standing on Gram Panchayat Kambass land (Khasra Nos. 31/19, 20, 21, 22, and 32/16) to be ₹8,69,047/- (Rupees eight lakh sixty-nine thousand forty-seven only).

Therefore, approval is hereby granted for the open auction of the said 1872 Eucalyptus trees standing on the Gram Panchayat Kambass land, in accordance with the provisions of Rule 6 (7) and after completing all auction formalities (publicity/proclamation) under Rule 6 (10) of the Punjab Village Common Lands (Regulation) Rules, 1964. The auction shall take place in the presence of the District Development and Panchayat Officer (DDPO), Ambala, and the Block Development and Panchayat Officer, Barara.

Furthermore, the Block Development and Panchayat Officer, Barara, is directed as follows:

1. Other standing trees at the site must not be included in the auction. If there are additional trees standing at the site, they must be numbered and recorded in the register before the auction is conducted, and the roots should not be uprooted.
2. This office and the committee members must be informed 10 days prior to the auction date.
3. Re-plantation must be carried out on the vacant land after the auction, and information regarding the auction must also be sent to the Regional Manager, Haryana Forest Development Corporation, Ambala City.
4. Videography of the auction proceedings must be conducted on-site as per rules.
5. If the area is restricted under General Section-4, permission to cut the trees must be obtained at your own level as per regulations.
6. The BDPO, Barara, and Gram Panchayat Kambass must ensure that there are no stay orders issued by any competent court regarding the land.

(Signed)
Ajay Singh Tomar, I.A.S.
Deputy Commissioner,
Ambala

Dated: 04.07.2025

Ends No: Pan-2025/8516-20 Dated: 04/07/25

A copy is forwarded to the following for information and necessary action:

1. District Development and Panchayat Officer, Ambala.
2. Block Development and Panchayat Officer, Barara, with reference to letter no. 903 dated 05.06.2025, with directions to fix the auction date for the Gram Panchayat trees, have the Gram Panchayat pass a resolution, and publish advertisements in at least two Hindi and two English local newspapers, then send the information to this office.
3. Regional Manager, Haryana Forest Development Corporation (Ltd.), Ambala City.
4. Divisional Forest Officer, Community Forestry Division, Ambala.
5. Sarpanch, Gram Panchayat Kambass, Block Barara.

(Signed)

DDPO

For: Deputy Commissioner,
Ambala

True Translated Copy

Annexure R6

Today on 08/07/2025 The proceeding is carried out under chairmanship of Sarpanch Smt Pooja.

Resolution No. 1 Previous meeting confirmation

The Sarpanch read out the proceedings of the previous meeting to the members present. The proceedings were verified as correct and accurate, and subsequently passed and accepted.

Resolution No. 2. The Sarpanch informed the members that approval has been received for the auction of 1872 Eucalyptus trees standing on Panchayat land under Khasra Nos. 31/19, 22, and 32/16. This approval was granted via letter no. 10-2025/8516-20 dated 04/07/2025 from the Worthy Deputy Commissioner, Ambala. While the Panchayat had previously considered holding the auction on 22/07/2025, it has been decided due to administrative reasons to reschedule the public auction to Friday; 18/07/2025. The public auction will take place at 11:00 AM at the Panchayat Ghar. Publicity shall be conducted in the village via town-crier (Munadi) and advertisements shall be placed in four local newspapers. The resolution was formally passed and accepted. A copy of this proposal is being forwarded for further action to the Deputy Commissioner (Ambala), DDPO (Ambala), and Divisional Forest Officer (Ambala) through the BDPO, Barara.

Signatories

Sarpanch: Smt. Pooja
(Gram Panchayat Kambass, Block
Barara, Ambala)

Members (Panches): Mandeep Singh
Mukesh Kumar
Rajat Kumar
Raj Bala
Poonam Rani

True Translated Copy

Matrimonial
Situation Vacant

Classified

CHANDIGARH
WEDNESDAY, JULY 9, 2025

PUBLIC NOTICES

I, Dasha Singh s/o Babu Singh R/o Village Dharamgarh Po Banur, Tehsil & Distt Sas Nagar (Mohal) Declare that My Son Maninder Singh is Out Of My Control. So I Disowned Him From All My Movable And Immovable Properties. Anybody Dealing With Him On Their Own Risk.
50008

I, Meena (Aadhar Number 6077 5733 7172) W/o Jasbir R/o Chanandhi, Tehsil Pehowa, Distt Kurukshetra declare that my son Manu Kumar is out of my control and addicted to drinking alcohol and bad company. I disown him all my movable and immovable properties. In future if any one deals with him is responsible for its own. Me and my family is not responsible for his dealings and behavior.
524479

I, Darshana Bhaba widow D/o No. 220960N Ex-MWO (Hony/FLT) Late: Ram Kishan Kataria R/o Vpo. Poojewal Teh-Bafachaur Distt. SBS Nagar Pb-144524, my name is Darshana Devi in Air Force Documents but my name is Darshana Bhatia in Civil documents. I have changed my name from Darshana Devi to Darshana Bhatia.
63372

I, Paramjit Kaur Widow D/o No. 1231835Y Ex-Naik Late: Jagdev Singh R/o Vpo. Grupar Teh-Aur (Nawanshahr) Distt. SBS Nagar Pb-144117, my name is Ranjeet Kaur in army documents but my name is Paramjit Kaur in Civil documents. I have changed my name from Ranjeet Kaur to Paramjit Kaur.
63372

I, Abhishek S/o Ashok Kumar R/o H.No. 14 Block No. 93 Shiv Nagar Railway Road Nawanshahr Teh-Nawanshahr Distt. SBS Nagar declare that my father change our

I, Sweetsy Singla W/o Rajender Kumar R/o Hno. 229 B, Jind Road, Model Town, Kailthal (Haryana) Have Changed My Name From Sweetsy Singla To Sweetsy. Concerned Please Note.
84451

I, Karan S/o Jitender Sachdeva R/o Hno 1108, Ward No. 10, Partap Gato, Kailthal (Haryana) Have Changed My Name From Karan To Karan Sachdeva. Concerned Please Note.
84451

LOST FOUND
I, Lovely Rani D/o Ram Gopal R/o New Shakti Nagar Near Subash Nagar Distt Ludhiana declare that my Sale Deed Vasika No 4333 dated 08-06-1987 has been lost in on Bus Stand to home way Distt. Ludhiana City dated 15-06-2025. If anybody found then contact at my above address/mobile No 7883170040
63372

PUBLIC NOTICE
Public auction of total 1872 trees of Saloda (Mehar) standing in the Panchayat land of Gram Panchayat, Block, Barara, District Ambala will be done publicly in the Panchayat House on Friday 18/07/2025 at 11 am. All the terms of the auction will be told in the report. Sarpanch Smt. Pooja Mobile Number- 9926410575 Block Development and Panchayat Officer Block Barara Suchi Kumar Mangla

REGISTRATION NOTICE
This is for the information of the General Public that Sagal Sharma son of Kishan Chandra resident of Dhuri (M No 99141 01223) wants to raise a loan from Bank of Baroda, Branch Dhuri, against the security of property measuring 0.33 Bhasas 16% Bhasmas being 177370 share in property measuring 87 Bhasas 7 Bhasas comprised in Katcha No. 2156-2182 to 2191 situated at Dhuri and in the name of the. Original sale deed No 1319 dated 05 of 2012 has been misplaced and could not be traced. DCR No 601675/2025 dated 26 of 2025 has been lodged with Police Station City. Any person having any knowledge about the whereabouts of the above said sale deed and any person claiming any title or claim in the above said property may contact the undersigned within 7 days of the date and make genuine no claim will be entertained thereafter and any claim shall not be responsible for any loss that may occur to holder as stated in this notice shall be treated as security creditor. Having first charge over the above said property. All Branch Manager, Barara, Block, District, Ludhiana 75270 66374
60724

COURT NOTICE
(U/o 5 Rule 20 CPC)
IN THE COURT OF Sh. Puncel Mohan Sharma, Matrimonial Cases Special Courts, Chandigarh

I Sukhjinder Kaur w/o Gurdeep Singh, Village Dogarpur, PO Basiala, Tehsil Garhshankar, Distt Hoshiarpur declare that in my some documents my husband's name wrongly enter as Gurdip Singh but his correct name is Gurdeep Singh.
900017

I Sandeep Saxena s/o. Dharmendra kumar Saxena r/o. 475 Delux Enclave, near Delux Marriage Place, Bina Road Piriore Panchkula Haryana have changed my name Sandeep Saxena to Sandeep Kumar Saxena.
60013

I Sangeeta w/o Samirkumar r/o # 940 GF sector 40A Chandigarh have changed my name from Sangeeta to Sangeeta Khatter.
60013

I Parveen Dahiya s/o Shri Mehar Singh r/o # 701 2nd floor tower no.30 police complex Dhanas chandigarh have changed my minor son name lekha Dahiya to Abhi Dahiya.
60013

I, ISHWAR DASS S/O Remal Dass Arora R/o 79/20, Opposite Amardeep Middle School, Amargarh Gamri Kailthal, District Kailthal (Haryana), have changed my name from ISHWAR DASS to ISHWAR DASS ARORA. I may please be known by the name of ISHWAR DASS ARORA in future. Concerned please note.
84451

I, Sravani Renikunta Wife of Army No.15174970, RANK NK, NAME SRINIVAS RENIKUNTLA, Presently Resident of 17-22/20/8, Vishnupuri Colony, Road No 21, Medipally Mandal, Peerzadguda, K.V Rangareddy, Telangana PIN 500039, have changed my name from SRAVANI TO SRAVANI RENIKUNTLA, vide affidavit no. IN-PB- 5159689926781X, Dated 07 July 2025 before at Notary Ferozepur.
846213

I, Sravani Renikunta Wife of Army No.15174970, RANK NK, NAME SRINIVAS RENIKUNTLA, Presently Resident of 17-22/20/8, Vishnupuri Colony, Road No.21, Medipally Mandal, Peerzadguda, K.V Rangareddy, Telangana PIN 500039, have changed my date of birth from 18-Jan-1988 TO 06-Jun-1988, vide affidavit no. PB51595674060014X, Dated 07 July 2025 before at Notary Ferozepur.
846213

I Shruti Pal S/o Sh Zalam Singh R/o vill. Kullah PO. Jarva Tehsil Shiklai Distt. Sirmour HP declare that I have changed my father name from Zaam Singh to Zalam Singh in my Pan Card no. CREPP3090AAU concerned note.
445841

I, KARAMJEET KAUR wife of SARABJIT SINGH, Resident of village Bhokhla (Bathinda), Declare that my Son SAHILDEEP SINGH in 10th and 10+2 class certificates, RANI KAUR Alias KARAMJEET KAUR was written in the mother's name column. While my real name is mentioned in Aadhar Card, PAN Card, State Bank of India Branch Bhokhla KARAMJEET KAUR is

I Vishal S/o Jagtar Singh R/o Village Tarkhan Mazarra Po. Ata Tehsil Phillaur Distt Jalandhar Have Changed My Name From Vishal To Vishal Singh. All Concerned Please Note
130025

I, Pooja Bansal W/o Mohd. Ejaz R/o H.no.417/3, Kanugyan Street, Kailthal (Haryana) Have Changed My Name From Pooja Bansal To Pooja. Concerned Please Note.
84451

I Janak Handa w/o Jacob Singh Kanwar R/o H.No. 284, J.P. Nagar, Opposite BSNL Telephone Exchange, Jalandhar-144001, Punjab, have changed my name from Janak Handa to Janak Kanwar. All concerned please note.
900026

I Amritpal Singh s/o Bikramjit Singh R/o H.No 1195 Mathura Nagar, 14 Social Road, Jalandhar, declare that my original name Amritpal & my surname is Singh please note
900026

I am Satnam Singh, son of Jagroop Singh, resident of Harjitpura, district Sangur, my father is known by two names, in my documents my father's name is Jagroop Singh. My father's name is Jagroop Singh in my passport, please correct and enter Jagroop Singh in the passport
52479

I, Kulwant Kaur W/o Gurnit Singh, R/o Flat no 323, 3rd Floor Shivalik heights, Sec-127, Khare SAS Nagar Mohal, have changed my name from Kulwant Kaur Tu to Kulwant Kaur for all purposes.
52479

I Gurbir Singh dhanjal adhar 908582785215 s/o Amardeep Singh dhanjal r/o house no. 81 khalasi Encl ferozepur cantt. Ferozepur have changed my name from Gurbir Singh to Gurbir dhanjal concerned please note
52479

I, Sadhvi Achara Ward No. 1226 GGS Indraprastha

I, Sanyal Sarabjit Colony, Distt. Haryana

I, J.P. Nagar, S.B.S. Nagar

I, Kanwar

I, 14 Social Road, Jalandhar

I, 900026

I, Harjitpura, Sangur

I, Khare SAS Nagar Mohal

I, khalasi Encl ferozepur cantt. Ferozepur



still supported Jadhav and Vadettiwar, demanding an early decision on the appointment of the Leader of Opposition.

Chief Minister Devendra Fadnis intervened and said that it would not be proper to set a timeline to decide on the appointment of LoP.

Speaker Rahul Narvekar

reiterated that he will make a decision soon, adding that his decisions remain final.

ACTION NOTICE

Public auction of total 1872 trees of Safeda variety standing in the Panchayat land of Gram Panchayat Kambas Block Barara District Ambala will be done publicly in the Panchayat House on Friday, 18/07/2025 at 11 am. All the terms of the auction will be told on the spot.

Smt. Pooja Sarpanch
Sushil Kumar Mangala Block Development & Panchayat Officer Block Barara
M. 9996410575

सार्वजनिक सूचना
सर्व साधारण को सूचित किया जाता है कि नगर निगम, रोहतक की कर शाखा के संपत्तिकर के रिकार्ड में प्रोपर्टी आईडी नं. 144301785 व प्रोपर्टी आईडी नं. 217C 29103093 वार्ड नं / पता Tek Nagar पुराने गन्दीसी रिकार्ड में Sunita W/o RD Jaglan व सीडी के अनुसार संपत्ती रिकार्ड में Gopal नाम से दर्ज है. अब नगर निगम के रिकार्ड में इस आईडी नं. में प्रोपर्टी जिसका नाम Lakshmi, Neeraj, Dushyant, Ambika, Seema के द्वारा तस्वीरत / जतराशन के आधार पर अपने नाम तस्वीरत करवाना चाहते है जिसकी जतराश्रीत जर्जीलावर, रोहतक द्वारा तस्वीरत की गई है. को किया जा. अन्यायपूर्ण को इनके नाम तस्वीरत करने को अर्जित 2 वी 10 दिन के अन्दर अन्तर नगर निगम कार्यालय में अपना अर्जित एवं जस्ता अर्जित आपकी फर्स में उसके नाम तस्वीरत कर दो. अर्थात् 15/07/2025 नगर निगम रोहतक को अर्जित नहीं किया।
दिनांक 07/07/2025
श्री. अशोक कुमार राठी
नगर निगम रोहतक

कार्यालय रोहतक
सार्वजनिक सूचना
सर्व साधारण को सूचित किया जाता है कि नगर निगम, रोहतक की कर शाखा के संपत्तिकर के रिकार्ड में प्रोपर्टी आईडी नं. 144301785 व प्रोपर्टी आईडी नं. 217C 29103093 वार्ड नं / पता Tek Nagar पुराने गन्दीसी रिकार्ड में Sunita W/o RD Jaglan व सीडी के अनुसार संपत्ती रिकार्ड में Gopal नाम से दर्ज है. अब नगर निगम के रिकार्ड में इस आईडी नं. में प्रोपर्टी जिसका नाम Lakshmi, Neeraj, Dushyant, Ambika, Seema के द्वारा तस्वीरत / जतराशन के आधार पर अपने नाम तस्वीरत करवाना चाहते है जिसकी जतराश्रीत जर्जीलावर, रोहतक द्वारा तस्वीरत की गई है. को किया जा. अन्यायपूर्ण को इनके नाम तस्वीरत करने को अर्जित 2 वी 10 दिन के अन्दर अन्तर नगर निगम कार्यालय में अपना अर्जित एवं जस्ता अर्जित आपकी फर्स में उसके नाम तस्वीरत कर दो. अर्थात् 15/07/2025 नगर निगम रोहतक को अर्जित नहीं किया।
दिनांक 07/07/2025
श्री. अशोक कुमार राठी
नगर निगम रोहतक

सार्वजनिक सूचना
सर्व साधारण को सूचित किया जाता है कि नगर निगम, रोहतक की कर शाखा के संपत्तिकर के रिकार्ड में प्रोपर्टी आईडी नं. 144301785 व प्रोपर्टी आईडी नं. 217C 29103093 वार्ड नं / पता Tek Nagar पुराने गन्दीसी रिकार्ड में Sunita W/o RD Jaglan व सीडी के अनुसार संपत्ती रिकार्ड में Gopal नाम से दर्ज है. अब नगर निगम के रिकार्ड में इस आईडी नं. में प्रोपर्टी जिसका नाम Lakshmi, Neeraj, Dushyant, Ambika, Seema के द्वारा तस्वीरत / जतराशन के आधार पर अपने नाम तस्वीरत करवाना चाहते है जिसकी जतराश्रीत जर्जीलावर, रोहतक द्वारा तस्वीरत की गई है. को किया जा. अन्यायपूर्ण को इनके नाम तस्वीरत करने को अर्जित 2 वी 10 दिन के अन्दर अन्तर नगर निगम कार्यालय में अपना अर्जित एवं जस्ता अर्जित आपकी फर्स में उसके नाम तस्वीरत कर दो. अर्थात् 15/07/2025 नगर निगम रोहतक को अर्जित नहीं किया।
दिनांक 07/07/2025
श्री. अशोक कुमार राठी
नगर निगम रोहतक

From the Office of
ASHOK KUMAR RATHI, ADVOCATE
(Member No. 07 Civil Court, Mahanagar, Rohtak, District Sonapatna Sahib)
Dated: 07-07-2025
Notice regarding publication in News Paper,
That Ashok Kumar (Advocate Card No. 7551 5119 8740) S/o Bhagwan Dass S/o Mahla Ram R/o W No. 6, D.A.V. College Road, Near Dr. Mohan Lal
S/o ...

7.80

जूर

भी राशि जारी
। सभी विकास
के तहत पूरा
पेड़ले वर्ष जो
घर थे, उन
के साथ करने
को-स्थान के
उत्त बारे भी
नकद

भारपाट करन कतौन आरोपी गिरफ्तार

मुल्ताना। मुल्ताना गिवासी गलबिंद सिंह से 4 अन्नाई को गायीट करन के गामले में पुलिस ने तीन आरोपियों को गानू कर लिया। इन गमलायरी की पहचान मुल्ताना के सुखवंत सिंह, जमनीली गांव गिवासी गिरनदास सिंह व दक्षिणी गांव गांव गिवासी रिचांशु के रूप में हुई है। गमलायार गरीबों में पैसा करने के साथ आरोपी को न्यायिक गिरासत में भेज दिया गया। गमला

सूचना

ग्रामपंचायत कारबास, खण्ड बराड़ा, जिला अम्बाला की पंचायती भूमि में खंडे कुल 1872 पेड़ किसम सफेदा की सरेआम बोली दिनांक 18/07/2025 को दिन शुक्रवार प्रातः 11 बजे सरेआम पंचायत घर में की जाएगी। नीलामी की सभी शर्तों मौके पर बता दी जाएगी।

सुशील कुमार मंगला सरपंच श्रीमति पूजा
खण्ड विकास एवं पंचायत अधिकारी ग्राम पंचायत कम्ब्रास
खण्ड बराड़ा Mob: 9996410575

1800-121-1166

is? Complain to ASCI @ 7710012345 www.ascionline.in

001
55
00
खुला
उं या
कंदर

सौकर्य संबंधी

छोटी इन्टी सिखाए क्यों ?

इन्टी को 8 से 9 इंच लम्बा,
2 से 3 इंच मोटा, कठोर, सुडोल व
ताकतदार बनाकर टाइम 30 से 40
मिनट बढ़ाये। सामली, स्वप्नदोष,
शोथपतन, नपुंसकता, शुक्लाशुद्धीनता,
संतानहीनता दूर कर नया जीवन
शुरू करें। साथ में जोशील तेल,
कीम उत्तेजना कोमशुल प्रदे मंगायें।

070-4430973
0353-435113

118 अक्षय की
खुब लयानाथ

व्यक्तिगत

बदलवली सुरना

मैं, दीपक वोहरा पुत्र बलराज वोहरा
निवासी मकान नं. बी-11-85B, वोहरा
ब्लोक तिलक मार्किट, यमुनानगर
बयान करता हूँ कि मेरा पुत्र कुनाल
वोहरा मेरे कहने-सुनने से बाहर है,
इसलिए मैं अपने पुत्र कुनाल वोहरा
को अपनी चल-अचल संपत्ति से
बेदखल करता हूँ। भविष्य में इसके
द्वारा किए जाने वाले अच्छे लेन-देन
के लिए वह स्वयं जिम्मेदार होगा,
मेरी व मेरे परिवार की कोई
जिम्मेदारी नहीं होगी।

निम्नवती सुरना

मैं, अशोक कुमार पुत्र श्री तीता राम
निवासी मकान नं. 212, दरबारली,
जिला पानीपत बयान करता हूँ कि
मेरी पुत्री नेहा मेरे कहने-सुनने से
बाहर है और अपनी गनगानी चारती
है। उसके साथ किसी प्रकार का

सूचना

मैं संदीप कुमार पुत्र श्री हरपाल सिंह
निवासी गांव विड़ौल पानीपत का रहने
वाला हूँ। मैं सत्यापित करता हूँ कि मेरे
पुत्र प्रद्युम्न के स्कूल दाखिले के समय
पिता का नाम और माता का नाम
गलत दर्ज करवाए गए जबकि हमारे
सही नाम यानि पिता का नाम संदीप
कुमार व माता का नाम मंजीत कुमारी
है। हमारा बोर्ड व स्कूल से अनुरोध
है कि प्रद्युम्न के न्यूनतम जन्म प्रमाण
पत्र, हमारे आधार कार्डों के आधार
पर स्कूल सर्टिफिकेट में नाम सही
करने का कष्ट करें।

निम्नवती सुरना

मैं, सुरजगल पुत्र श्री लखमो गेवासी गांव
बापोली, तहसील बापोली, जिला पानीपत
बयान करता हूँ कि मेरा पुत्र सदीप व मेरी
पुत्रवधु प्रिया मेरे कहने-सुनने से बाहर है
और अपनी गनगानी व लड़ाई-झगड़ा करते
हैं। इसलिए मैं उनको अपनी चल-अचल
संपत्ति से बेदखल करता हूँ। उनके साथ
किसी प्रकार का कोई भी संबंध व तास्लुक-
वारता नहीं रहेगा। भविष्य में लड़ाई-झगड़ा,
गुकदमा बाजी, गैर कानूनी कार्य, व्यवहार व
उससे लेन-देन कले वाला स्वयं जिम्मेदार
हूँ। मेरी पत्निया की कोई जिम्मेदारी

नीलामी सूचना

ग्राम पंचायत कम्बास खण्ड बराड़ा
जिला अम्बाला की पंचायती भूमि
में खड़े कुल 1872 पेड़ किस्म
सफेदा की सरेआम बोली दिनांक
18/07/2025 को दिन शुक्रवार
प्रातः 11 बजे सरेआम पंचायत घर
में क्री जाएगी। नीलामी की सभी
शर्तें मौके पर बता दी जाएंगी।

सरपंच- श्रीमति पूजा
मो.-9996410575

सुशील कुमार गंगला
खण्ड मिकाल एवं पंचायत अधिकारी
खण्ड बराड़ा

Register Agreement: Lease or Patta Nama Location: Tehsil Barara, District Ambala
Village: Kambass

Auction Details and Proceedings

On July 18, 2025, an open auction for 1872 standing Eucalyptus (Safeda) trees conducted at the Gram Panchayat Kambass. The proceedings were held under the chairmanship of Sarpanch Smt. Pooja, The auction approval was granted on June 23, 2025. The auction was supervised by the BDPO Barara and was present during auction.

Terms and Conditions of the Auction

1. Every bidder must deposit a security amount of ₹2,00,000.
2. The Sarpanch, Panches, and Block Samiti members are prohibited from participating in the bidding.
3. Trees must be cut from the top; uprooting or digging out the roots is strictly prohibited.
4. Only the specified 1872 Eucalyptus trees are to be cut. No other standing trees on the Panchayat land shall be touched.
5. The successful bidder must complete the cutting and clear the land by the end of 1 September 2025.
6. One-fourth (1/4) of the total bid amount must be deposited on the spot. The remaining balance must be paid before the commencement of tree cutting.
7. If the highest bidder refuses to take the bid, their security deposit will be forfeited, and the auction will be reconsidered.
8. The bidder must ensure that no trees fall onto private farmers' lands. Any damage caused to a farmer's property will be the sole financial responsibility of the bidder.
9. The Panchayat reserves the right to cancel or withdraw the bid.

Above mentioned term and conditions were intimated to bidder by speaking and every one accepted the same and put their signature and thumb.

Rank Bidder Name Highest Bid (INR)

- 1 Kushal Pal ₹2,630,000/- ₹2,651,000/- ₹3,100,000/-
- 2 Dalip ₹2,680,000/- ₹2,750,000/- ₹3,000,000/-
- 3 Amir Khan ₹2,600,000/- ₹2,700,000 ₹2,800,000
- 4 Rohit ₹1,600,000/- ₹2,660,000/-
- 5 Rajkumar ₹1,700,000/- ₹2,200,000/-
- 6 Subhash ₹1,000,000/-
- 7 Sahabddin ₹1,300,000
- 8 Hanif ₹1,500,000/- ₹2,100,000/-
- 9 Shubham ₹2,000,000/- ₹2,900,000/- ₹3,050,000/-
- 10 Shabraiz Ali ₹2,310,000/- ₹2,620,000/-

Final High Bids

The document records the final competitive bidding rounds:

Kushalpal: Final bid reached ₹31,00,000 (Thirty-one Lakh).

Dalip: Recorded a bid of ₹30,00,000.

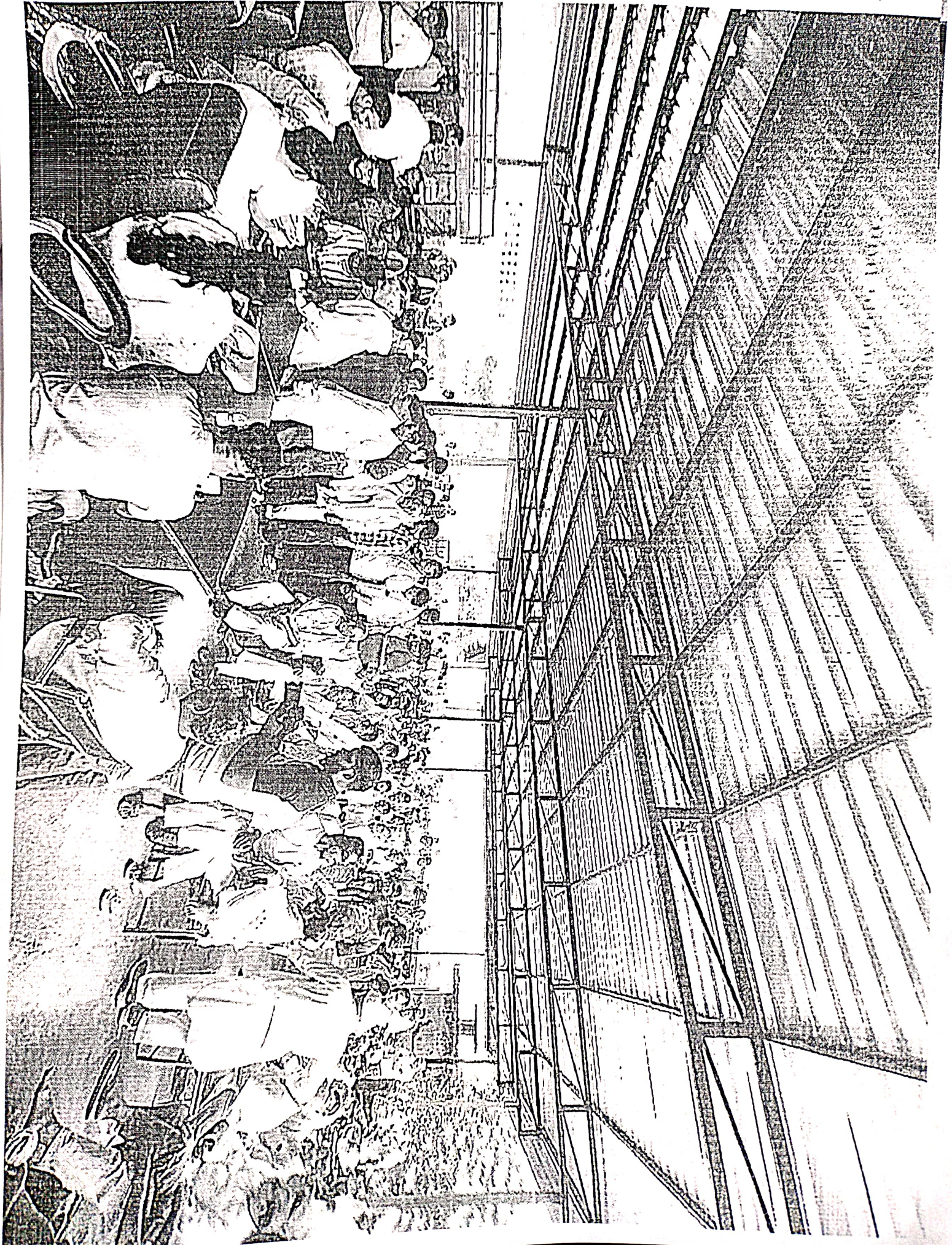
Amir Khan: Recorded a bid of ₹28,00,000.

Financial Transaction

A Punjab National Bank (PNB) deposit slip dated July 19, 2025, shows a deposit of ₹8,00,000 (Eight Lakh Only) into the account of Gram Panchayat Kambass.

True Translated Copy

Alman R 9



Annexure R-9

CNR No. HIRAM03-001205-2022

CS 005 of 2022

Mrital Singh & another Vs. Auln Sharma & ors.

Present: None for the plaintiffs.
Ms. Navneet Ld. GP for the applicant / defendant no.1 DDPO (earlier defendant no.2)
Shri Navneet Singh, Advocate for the defendant no.3 (earlier defendant no.5)
Defendant no.2 proceeded ex parte vide order dated 16.08.2024. (earlier defendant no.4)

Today the case was fixed for filing amended plaint as well as for filing reply to the application for setting aside ex parte order dated 16.08.2024. Case called out several times but none appeared on behalf of plaintiffs. Let the file be again put up after lunch time.

Dated: 18.03.2025

(Signature)
(Shivdev Sharma)
CJ(JD), Ambala
UID No. HR0588

Present: None for the plaintiffs.
Ms. Navneet Ld. GP for the applicant / defendant no.1 DDPO (earlier defendant no.2)
Shri Navneet Singh, Advocate for the defendant no.3 (earlier defendant no.5)
Defendant no.2 proceeded ex parte vide order dated 16.08.2024. (earlier defendant no.4)

File taken up after lunch time. Despite repeated calls since morning, neither plaintiffs nor their counsel has appeared before the Court. It is already 04:20 PM. Further wait is not justified. It appears that the plaintiffs are no longer interested to pursue the matter. Hence, the present suit stands dismissed in default for want of prosecution. File be consigned to record room, after due compliance.

Pronounced:
Dated: 18.03.2025

(Signature)
(Shivdev Sharma)
Civil Judge (Junior Division)
Ambala (UID No. HR 0588)

Checked & Found Correct
(Signature)

Copyist
26/03/25

CERTIFIED TO BE TRUE COPY

Examined
Clerk (Junior Division)
Ambala City
Produced by Section 70 of
Public Records Act 1973

6/25/2025
(Signature)
26/03/25
(Signature)
R-9
105-100
(Signature)

Seedling Book

कारवाई पंचायत

Form No. 2

क्र.सं.	हजिर पंचों के नाम	कार्य जो किया गया
1	2	3
		<p>आज दिनांक - 17-04-2025 को काम पंचायत कस्बा की बैठक सारंगधर श्रीवास्तव पुत्र श्री अश्वमेध की अध्यक्षता में एक दोहरा मिनाटरियर कार्यवाही आरम्भ में लगे गये।</p> <p>पंच- पिछली कार्यवाही की पुष्टि।</p> <p>यह है कि सारंगधर श्रीवास्तव पिछली कार्यवाही परम्परा अनुसार जो सही व दस्तावेज नामक पत्र की उपर।</p> <p>पंच- पेड़ की कीमती करवाने बारे।</p> <p>अर्थात् कि काम पंचायत की बैठक में सारंगधर श्रीवास्तव की अध्यक्षता में सुबसरा नं० 31/14, 20, 21, 22 व 32/16 में सुबस सुल - 1872 में सारंगधर की नीलाही करवाने बारे के आदेश 34 सुबस मद्योय आवाला के फा. क्रमांक नं०-2022/1114-19 दिनांक 14-2-2022 को मजदुरी मिल चुकी थी। परन्तु गाँव - कस्बा की मिट्टी सिद्धे द्वारा गानवीस न्यायालय (J. Ambala) की नोट में केस दायर कर भेड़ी की बरतु की सुकवा दिया था लेकिन दिनांक 18-3-2025 को फा. श्रीवास्तव शक्ति Civil Judge (Senior Division) Ambala / CUID No. HA-5588) ने आदेशानुसार Dismissed कर दिया गया है। आदेशों की प्रति काम पंचायत - कस्बा में प्रस्ताव की साथ संलग्न है। काम पंचायत कस्बा की सारंगधर श्रीवास्तव की सारंगधर श्रीवास्तव के हस्ताक्षर एवं पंचों के हस्ताक्षर</p>

सरपंच और पंचों के हस्ताक्षर

1	2	3
	<p> <i>Naresh Singh</i> <i>Poojam Rani</i> <i>Mukesh Kumar</i> <i>Raj Bala</i> <i>Rajesh Kumar</i> </p>	<p> विचार कर विजय विद्या की पंचायत पत्रिका पत्रिका नमूना 11-31/11, 20, 21, 22 व 22/11 है उसी के अंतर्गत सफेद है। विद्या की पंचायत द्वारा नमूने का काम की गई है। पत्र. 20-25 वृत्त पुरान है। अब अभी बचोव डोगी बन्द ही चुकी है। अतः अभी बचोव अचलक है। पत्रिका में देखा है पत्रिका आ- ने विजय विद्या की पत्रिका का काम का आधिकार संरक्षण है विद्या पत्रिका है। पत्रिका की प्रति BPO सादर करवा के माध्यम BPO सादर अम्बाला की सेवा के अन्तर्गत अचलक विद्या पत्रिका है। पत्रिका की कीमत साधारण की जाती करवाई जाए। पत्रिका सब-समाप्त है संज्ञक है। </p> <p> <i>[Signature]</i> Sarpanch Gram Panchayat Kambass Block Barara </p> <p> <i>[Signature]</i> Sarpanch Gram Panchayat Kambass Block Barara </p>

Receipt No. 2023/103
 Dated 15/04/2025
 C.O.D.P.B., Ambala



खण्ड विकास एवं पंचायत अधिकारी, बराड़ा (अम्बाला)

सं.सं. 2023/103

दस्तावेज - 01771-08301

सेवा में

उपायुक्ता महोदय
 अम्बाला।

क्रमांक-103

दिनांक- 05/06/2025

विषय-

ग्राम पंचायत कम्बास की पंचायती भूमि से पेड़ों की कीमत निर्धारित करवाकर कटवाने व खुली बोली में निलाग करने बारे।

उपरोक्त विषय बारे आपकी सेवा में अनुरोध सहित लिखा जाता है कि ग्राम पंचायत कम्बास की पंचायती भूमि खसरा नं० 31/19, 20, 21, 22 व 32/18 में खड़े कुल 1872 पेड़ साफेदा की कीमत निर्धारित करवाकर कटवाने व खुली बोली में निलाग करने की स्वीकृति प्रदान करने हेतु ग्राम पंचायत कम्बास ने प्रस्ताव नं० 2 दिनांक 17.04.2025 पारित करके मांग की है। आपके कार्यालय के पत्र क्रमांक 2023/2688-2693 दिनांक 20.03.2023 के द्वारा पेड़ों को खुली बोली में निलाग करने की स्वीकृति हेतु गठित कमेटी की मौका निरीक्षण रिपोर्ट पत्र के साथ सलग्न है। इस पर कोई कोर्ट केस विचारधीन नहीं है।

अतः आपकी सेवा में लिखा जाता है कि उक्त पेड़ों की कीमत निर्धारित करवाकर कटवाने व खुली बोली में निलाग करने की स्वीकृति प्रदान करने की कृप्या करें।

सतंगन- उपरोक्त।

खण्ड विकास एवं पंचायत अधिकारी
 बराड़ा।



Office of Deputy Commissioner, Ambala.
कार्यालय उपायुक्त, अम्बाला।
District Court Complex, Opposite ADR Centre, Ambala City-134003
Email ID: ddpsamb@hry.nic.in. Phone 0171-2531501



प्रेषित

वन मण्डल अधिकारी,
अम्बाला।

क्रमांक पं०-2025/7789

दिनांक: 23/06/25

विषय-

ग्राम पंचायत कम्बास की पंचायती भूमि से पेड़ों की कीमत निर्धारित करवाकर कटवाने व खुली बोली में नीलाम करने बारे।

उपरोक्त विषय पर, आपको लिखा जाता है कि खण्ड विकास एवं पंचायत अधिकारी, बराड़ा द्वारा पत्र क्रमांक 903 दिनांक 05.06.2025 के द्वारा लिखा गया है कि ग्राम पंचायत कम्बास की पंचायती भूमि खसरा नं० 31/19, 20, 21, 22 व 32/16 में खड़े कुल 1872 पेड़ सफ़ेदा की कीमत निर्धारित करवाकर कटवाने व खुली बोली में नीलाम करने की स्वीकृति प्रदान करने हेतु ग्राम पंचायत कम्बास ने प्रस्ताव नं० 2 दिनांक 17.04.2025 पारित करके मांग की है। इस पर कोई कोर्ट केस विचाराधीन नहीं है तथा पत्र क्रमांक 2023/2686-93 दिनांक 20.03.2023 द्वारा गठित कमेटी की रिपोर्ट अनुसार उक्त कुल 1872 पेड़ों काटवाई चांग्य पाये गये हैं।

इसके अतिरिक्त यह भी लिखा गया है कि गठित कमेटी की रिपोर्ट अनुसार उपायुक्त, अम्बाला के पत्र क्रमांक 2022/1114-19 दिनांक 14.02.2022 द्वारा उक्त पेड़ों की नीलामी करने की नज़ूरी मिल चुकी थी, परन्तु गांव के निर्मल सिंह द्वारा माननीय न्यायालय अम्बाला की कोर्ट में केस दायर कर पेड़ों की कटाई को रुकवा दिया था। लेकिन दिनांक 18.03.2025 को श्री शिव देव शर्मा सिविल जज (जूनियर डिविजन) अम्बाला (UID NO- HR-0588) के आदेशानुसार Dismissed कर दिया गया। ग्राम पंचायत पेड़ों को कटवाने व खुली बोली में नीलाम करने की नियमानुसार स्वीकृति प्राप्त करना चाहती है।

अतः आपको खण्ड अधिकारी के पत्र, ग्राम पंचायत का प्रस्ताव, गठित कमेटी की रिपोर्ट, पेड़ों की मार्किंग सूची इत्यादि इस पत्र के साथ संलग्न भेजकर लिखा जाता है कि ग्राम पंचायत के उक्त कुल 1872 सफ़ेदा के पेड़ों की कीमत नियमानुसार निर्धारित करके रिपोर्ट इस कार्यालय को भिजवाने का कष्ट करें।

संलग्न: उपरोक्त अनुसार।

कृते: उपायुक्त, अम्बाला।

पृ०क्रमांक: पं०-2025/7790

दिनांक: 23/06/25

इसकी एक प्रति खण्ड विकास एवं पंचायत अधिकारी, बराड़ा को उनके पत्र क्रमांक 903 दिनांक 05.06.2025 के संदर्भ में सूचनार्थ प्रेषित है।

कृते: उपायुक्त, अम्बाला।

वन विभाग, हरियाणा सरकार ।
कार्यालय वन मण्डल अधिकारी, अम्बाला शहर ।
फॉरेस्ट कॉम्प्लेक्स, कन्वनी बाग, विकास विहार के सामने, अम्बाला शहर, दूरगाण 0171-2550916

संक्रमांक: 382

दिनांक: 26/5/2025

सेवा में

उपायुक्त ।

अम्बाला ।

विषय:

वृक्षों की नीलामी की स्वीकृति प्रदान करने बारे - ग्राम पंचायत - कम्बाल ।

सन्दर्भ:

आपके कार्यालय का पत्र संक्रमांक 2025/ 7789 दिनांक 23.05.2025

उपरोक्त विषय के सम्बन्ध में आपको अवगत कराया जाता है कि आम द्वारा ग्राम पंचायत कम्बाल में छठे 1572 रुफेदे के वृक्षों को कटवाने के लिए कार्य निर्धारण करने के लिए कहा गया है । जिनकी अनुमानित कीमत 869047 /- रु बनती है। वृक्षों की कीमत का विवरण निम्न प्रकार से है-

Sr.	Species	US	V	IV	III	IIA	IB	IA	IB	Total	Vol. (m ³)	Amount (in Rs.)
1	Euc.	6	1271	459	123	11	2	0	0	1872	460.94	869047
	Total	6	1271	459	123	11	2	0	0	1872	460.94	869047

इस कटाई की अनुमति न समझा जाए। कटाई की स्वीकृति बारे आप अपने स्तर पर कार्यवाही करने अनुकम्पा करें। कृपया सम्बन्धित विभाग को निर्देश जारी करने का कष्ट करें कि वृक्षों की नीलामी की राशि की सूचना इस कार्यालय में भिजवाने का कष्ट करें।

वन मण्डल अधिकारी,
अम्बाला वन मण्डल,
अम्बाला ।

प्रतिसंक्रमांक:

दिनांक:

एक प्रति वन राजिक अधिकारी, साहा को सूचना प्रेषित है ।

वन मण्डल अधिकारी,
अम्बाला वन मण्डल,
अम्बाला ।



Office of Deputy Commissioner, Ambala.
कार्यालय उपायुक्त, अम्बाला।
District Court Complex, Opposite ADI Centre, Ambala City-134003
Email ID: ddumamb@hry.nic.in. Phone 0171-2531501



आदेश उपायुक्त, अम्बाला दिनांक 04.07.2025

खण्ड विकास एवं पंचायत अधिकारी, बराड़ा के पत्र क्रमांक 903 दिनांक 05.06.2025 व ग्राम पंचायत कम्बारास द्वारा पारित प्रस्ताव क्रमांक 02 दिनांक 17.04.2025 के दृष्टिगत ग्राम पंचायत कम्बारास की पंचायती भूमि खसरा नं० 31/19, 20, 21, 22 व 32/16 में खड़े सफेदा के कुल 1872 पेड़ों की कुल अनुमानित कीमत मु० 8,69,047/-₹० वन मण्डल अधिकारी, अम्बाला द्वारा अपने कार्यालय के पत्र क्रमांक 352 दिनांक 26.06.2025 द्वारा निर्धारित की गई है।

अतः ग्राम पंचायत कम्बारास की उक्त पंचायती भूमि में खड़े सफेदा के 1872 पेड़ों की नीलामी पंजाब विलेज कॉमन लैण्डज (रेगुलेशन) नियम, 1964 के नियम 6(7) में की गई व्यवस्था अनुसार उक्त नियमावली के नियम 6(10) में बोली समस्त औपचारिकतायें (मुनादी/गुरतहारी) पूर्ण करने उपरान्त जिला विकास एवं पंचायत अधिकारी, अम्बाला व खण्ड विकास एवं पंचायत अधिकारी, बराड़ा की उपस्थिति में खुली बोली में नीलामी की स्वीकृति प्रदान की जाती है।

इसके अतिरिक्त खण्ड विकास एवं पंचायत अधिकारी, बराड़ा को निर्देश दिये जाते हैं कि:-

1. नौका पर खड़े अन्य वृक्षों को नीलामी में शामिल न किया जाये। यदि मौका पर उपरोक्त के अतिरिक्त और वृक्ष खड़े हैं तो शेष बचे सभी पेड़ों पर नम्बर लगवाकर रजिस्टर में दर्ज करने के उपरान्त ही नीलामी की जाये तथा जड़ पटान ना किया जाये।
2. नीलामी की तिथि से 10 दिन पूर्व इस कार्यालय व कमेटी के सदस्यों को सूचित किया जाये।
3. नीलामी के बाद खाली पड़ी भूमि में पुनः पौधारोपण करवाया जाये तथा नीलामी की सूचना क्षेत्रीय प्रबन्धक, हरियाणा वन विकास, निगम अम्बाला शहर को भी भिजवाई जाये।
4. नीलामी की कार्यवाही की मौका पर नियमानुसार विडियोग्राफी भी करवाई जाये।
5. यदि क्षेत्र जनरल धारा-4 में बन्द है तो नियमानुसार वृक्षों को कटवाने की अनुमति अपने स्तर पर प्राप्त कर ली जाये।
6. खण्ड विकास एवं पंचायत अधिकारी, बराड़ा एवं ग्राम पंचायत कम्बारास द्वारा यह सुनिश्चित कर लिया जाये कि भूमि पर किसी सक्षम न्यायालय से बन्दी आदेश जारी न हो।

दिनांक: 04.07.2025

अजय सिंह तोमर, भा०प्र०से०,
उपायुक्त, अम्बाला।

प्र०क्रमांक:प्र०-2025/ 85/6-20 दिनांक: 4/7/25

1. जिला विकास एवं पंचायत अधिकारी, अम्बाला।
2. खण्ड विकास एवं पंचायत अधिकारी, बराड़ा को उनके पत्र क्रमांक 903 दिनांक 05.06.2025 के संदर्भ में भेजकर निर्देश दिये जाते हैं कि ग्राम पंचायत के वृक्षों की नीलामी की तिथि निर्धारित करके ग्राम पंचायत का प्रस्ताव पारित करवाकर काग-से-काग दो हिन्दी व दो अंग्रेजी अखबारों में विज्ञापन देकर सूचना इस कार्यालय को भिजवाये।
3. क्षेत्रीय प्रबन्धक हरियाणा वन विभाग निगम (लि०) अम्बाला शहर।
4. वन मण्डल अधिकारी, सामुदायिक वानिकी मण्डल अम्बाला।
5. सरपंच ग्राम पंचायत कम्बारास, खण्ड बराड़ा।

श्री० अजय सिंह तोमर
प्र०: उपायुक्त, अम्बाला।

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	
		<p>आज दिनांक 08/07/2025 को कारद दोपहर ग्राम पंचायत मन्वास की बैठक सशपंच श्रीमति पूजा की अध्यक्षता में शुरू होकर निम्न कार्यवाही अमल में लाई गई।</p> <p><u>प्रस्ताव नं० 1</u> : पिछली मीटिंग की कार्यवाही की प्राप्ति यह है कि बैठक में सशपंच ने पिछली मीटिंग की कार्यवाही पढ़कर सुनाई जोकि सही व प्रकृत मानकर पास की गई - स्वीकार है।</p> <p><u>प्रस्ताव नं० 2</u> : यह है कि बैठक में सशपंच ने मौके पर हाजिर मैम्बरो को बताया कि गांव में पंचायती भूमि में खसरा नं० 31/19, 20, 21, 22 व 32/16 में खड़े सफेदा के कुल 1872 पैडों की नीलामी की अप्रामुक्त महोदय, अंबाला के पत्र क्रमांक: पं-2025/8516-20 दिनांक 04/07/2025 के अनुसार स्वीकृति प्राप्त हो चुकी है। अतः उक्त पैडों की सरेआम नीलामी करवाई जानी है। इस पर पंचायत ने सौन-फियर कर निर्णय लिया था कि 22/07/25 को उक्त पैडों की नीलामी करवा ली जाएगी परंतु प्रशासनिक कारणों की वजह से उक्त बौली 22/07/2025 के स्थान पर दिनांक 18/07/2025 को दिन शुक्रवार को करवाई जाएगी। सरेआम नीलामी प्रा. 11 की सरेआम पंचायत घर में करवाई जाएगी। ग्राम दजा में मुनिपती - गुस्तरि करवाई</p>

Proceeding Book

कारवाई पंचायत

30

Form No. 2

तिथि	हाजिर पंचों के नाम	कार्य जो किया गया
1	2	
		<p>चार एवं चार लॉकल अखबारी में सूचना दी जावे प्रस्ताव पास करके एक प्रति DPO साहब, कराड़ा की मार्फत उपामुक्त मध्येम, अंबाला, DPO साहब, अंबाला एवं वन मंडल अधिकारी, अंबाला की सेवा में जागामी कर्मचारी हेतु प्रेषित है प्रस्ताव पास एवं स्वीकार है</p> <p>Sachin SIS</p> <p>SARPANCH Gram Panchayat Nambass Block Barara (Ambala)</p> <p>Mandeep Singh</p> <p>Mokesh Kumar Raj Kumar Raj Bala Poojam Rani</p>

सरपंच और पंचों के हस्ताक्षर

संबंधित निवासियों या जासूसों को... को मिला... हैं कार्डियान

को मिला हैं कार्डियान

संबंधित निवासियों या जासूसों को... को मिला... हैं कार्डियान... को मिला... हैं कार्डियान

बदलाकर पंजाब/प्रायत जगजान कार्डिया... (पी) 2478

सूचना... ग्राम पंचायत कम्प्लेक्स खण्ड बराड़ा जिला... AP-2469

नीलामी सूचना... ग्राम पंचायत कम्प्लेक्स खण्ड बराड़ा जिला... AP-2467

सार्वजनिक सूचना... कार्यालय खण्ड विकास एवं पंचायत अधिकारी, पलवल... AP-2471

सार्वजनिक सूचना... कार्यालय खण्ड विकास एवं पंचायत अधिकारी, हसनपुर... AP-2471

My name changed from lower no.30 police complex Chandigarh have changed my minor son name lekha Dahiya to Abhi Dahiya

Sangeeta w/o Samir kumar r/o # 940 GF sector 40A, Chandigarh have changed my name from Sangeeta to Sangeeta Khatter.

Sandeep Saxena s/o. Phamendra kumar Saxena r/o. 475 Delux Enclave, near Delux Marriage Place, Bitna Road Pinjore Panchkula Haryana have changed my name Sandeep Saxena to Sandeep Kumar Saxena. एपी-2456

Mahesh Sharma पुत्र श्री Mukhtiar Chand, निवासी प्लॉट नं. 2बी, 2nd फ्लोर, Silver Creek-1, Modern Complex, पुष्पा थाना रोड, जीएचएस, जिला एमएएस नगर, मोहाली (पंजाब), घोषणा करता हूँ कि मैंने मेरी न्यायलिग पुरी का नाम NIYATI VERMA से बदलकर NIYATI SHARMA (SHARMA as surname), रख लिया है, Passport No. V8459298 & Aadhaar No. 5567 2738 2817. एपी-2457

प्रवीण पुत्र श्री परमा नंद निवासी लखन नंबर 1446/2, सेक्टर 29बी, चंडीगढ़ ने अपना नाम प्रवीण से बदलकर प्रवीण कुमार कर लिया है। एपी-2457

निर्मला प्री मुखोल सिंह, निवासी गाँव सगागाढ़, तहसील व जिला पंतकूला, हरियाणा ने अपना नाम निर्मला से बदलकर निर्मला देवी कर लिया है। एपी-2457

देवतज पुत्र श्री ईश्वर चंद गर्वा निवासी गवान नंबर 244 सेक्टर-9, पंचकुला हरियाणा ने अपना नाम देवतज, से बदलकर देव राज गर्वा, कर दिया है। एपी-2458

श्रेया पुत्री श्री देव राज गर्वा, निवासी गवान नंबर 244 सेक्टर 9, पंचकुला हरियाणा, ने अपना नाम श्रेया, से बदलकर श्रेया गर्वा, रखा लिया है। एपी-2458

तमसा प्री श्री सरोज निवासी #2315, एपी-2458

मैं, गजान पुत्र सुदित पुत्र सुदित सिंह, गजान नंबर 836, न्यू इस्टिड चंडीगढ़ ने अपना नाम गजान से बदलकर गजान कुमार रख लिया है। एपी-2466

मैं, नमन पुत्र सुदित पुत्र सुदित सिंह, गजान नंबर 945, अमर्त नगर, नरप नगर, जिला पंचकुला नगर मोहाली पंजाब ने अपना नाम नमन पुत्र सुदित सिंह रख लिया है। एपी-2466

मैं, Baljit Kaur एनी श्री अमरजीत सिंह, निवासी गजान नंबर 22, Near Gugga Mari, चंडीगढ़ ने अपना नाम Baljit Kaur से बदलकर Baljeet Kaur रख लिया है। एपी-2466

मैं, सुमन पुत्रिया पुत्र सुदित सिंह, गजान नंबर 27, सेक्टर 9, चंडीगढ़ ने अपना नाम सुमन पुत्रिया से बदलकर सुम सिंह रख लिया है। एपी-2466

मैं, सविता प्री एयसिंह निवासी गाँव सलेमगाढ़, जिला हिंसा बयान कट्टी हूँ कि मेरे पति कर्ज ने मेरे पिता का नाम खंडन दर्ज है जबकि मेरे पिता का सही नाम हर्चन है। मेरे अन्य सभी दस्तावेजों में मेरे पिता का नाम हर्चन दर्ज है। मैं अपने पति कर्ज ने अपने पिता का सही नाम हर्चन दर्ज करवाना चाहती हूँ। एपी-2468

मैं, मनदीप कौर सोही प्री लखविंद सिंह सोही, गजान नं. 3878, सेक्टर 47बी, चंडीगढ़, मैंने अपना नाम मनदीप कौर सोही से बदलकर मनदीप कौर सोही रख लिया है। एपी-2468

मैं, देवी प्रसाद पैन्सूली पुत्र दिल राम गजान नं. 2208, सेक्टर 37-सी, चंडीगढ़, ने अपना नाम बदलकर देवी प्रसाद रख लिया है। एपी-2470

मैं, हरीपु पुत्र दशरथ राम निवासी गजान नंबर 607 आईएस आईएस कॉलोनी सेक्टर 49ए चंडीगढ़, ने अपना नाम हरीपु से बदलकर हरीपु सिंह रख लिया है। एपी-2470

मैं, जोगिन्द सिंह पुत्र श्री ईश्वर सिंह निवासी गाँव करौटा करण तह नरवाना जिला जीज अपने हर्फ से बयान करता हूँ कि मैंने अपना नाम जोगिन्द सिंह नैन से बदलकर जोगिन्द सिंह रख लिया है। भविष्य में मुझे सभी उद्देश्यों के लिए जोगिन्द सिंह के नाम से जाना व पुकारा जाए। एपी-2470

मैं, सन्दीप नैन पुत्र श्री इन्द्र सिंह निवासी दमोदा कला तह. नरवाना जिला जीज अपने हर्फ से बयान करता हूँ कि मेरे पुत्र ईशु के स्कूल रिकार्ड में मेरा नाम सन्दीप

7.80

जूर

भी राशि जारी
। सभी विकास
के तहत पूरा
पेहले वर्ष जो
। पाए थे, उन
के साथ करने
। खी-प्लान के
उस बारे भी
संवाद

मारपीट करने केतीन आरोपी गिरफ्तार

मुलाना। मुलाना निवासी पलमिंद सिंघ से 4 जुलाई को मारपीट करने के मामले में पुलिस ने तीन आरोपियों को काबू कर लिया। इन हमलावरों की पहचान मुलाना के सुखवंत सिंघ, चमनीली भोव निवासी विलनाथ सिंघ व दहिया मजरा गांव निवासी दिवांशु के रूप में हुई है। भगलावार कोर्ट में गिरफ्तार करने के साथ आरोपी को न्यायिक विश्वास में भेज दिया गया। संवाद

सूचना

ग्राम पंचायत कम्बास, खण्ड बराड़ा, जिला अम्बाला की पंचायती भूमि में खंड कुल 1872 पेड़ किस्म सफेदा की सरेआम बोली दिनांक 18/07/2025 को दिन शुक्रवार प्रातः 11 बजे सरेआम पंचायत घर में की जाएगी। नीलामी की सभी शर्तें मौके पर बता दी जाएंगी।

सुशील कुमार मंगला

सरपंच श्रीमति पूजा

खण्ड विकास एवं पंचायत अधिकारी

ग्राम पंचायत कम्बास

खण्ड बराड़ा

Mob. : 9996410575

बलासीफाइड

विज्ञापन युक्त कंटेंट के लिए कॉल करें-

1800-121-1166

Is? Complain to ASCI @ 7710012345 www.ascionline.in

मेडिकल

सेक्स संबंधी

सेक्स समस्याएं
छोटी इंड्री कितना बुरी है ?



300/-
500/-

18 से 30 वर्ष तक के अभिजातक
इंड्री को 8 से 9 इंच लम्बा,
2 से 3 इंच मोटा, कठोर, सुडोल व
ताकतवर बनाकर टाइम 30 से 40
मिनट बढ़ाये। नामर्दी, स्वप्नदोष,
शीघ्रपतन, नपुंसकता, शुक्राणुहीनता,
संतानहीनता दूर कर नया जीवन
शुरू करें। साथ में जोशील तैल,
क्रीम उत्तेजना क्रेमगुल प्रि मंगाये।
दमारे प्रकृत से 10 प्रतिशत उत्तरदायक

07044380073
08584825181

118 शहरों की
खबरें लगाता

सूचना

व्यक्तिगत

बेदखली सूचना

मैं, दीपक वोहरा पुत्र बलराज वोहरा
निवासी मकान नं. बी-11-85B, वोहरा
ब्लोक तिलक मार्केट, यमुनानगर
ब्यान करता हूँ कि मेरा पुत्र कुनाल
वोहरा मेरे कहने-सुनने से बाहर है,
इसलिए मैं अपने पुत्र कुनाल वोहरा
को अपनी चल-अचल संपत्ति से
बेदखल करता हूँ। भविष्य में इसके
द्वारा किए जाने वाले अच्छे लेन-देन
के लिए वह स्वयं जिम्मेदार होगा,
मेरी व मेरे परिवार की कोई
जिम्मेदारी नहीं होगी।

बेदखली सूचना

मैं, अशोक कुमार पुत्र श्री तोता राम
निवासी मकान नं. 782, देहबास्ती,
जिला पानीपत ब्यान करता हूँ कि
मेरी पुत्री नेहा मेरे कहने-सुनने से
बाहर है और अपनी मनमानी करती
है। उसके साथ किसी प्रकार का

सूचना

मैं संदीप कुमार पुत्र श्री हरपाल सिंह
निवासी गांव बिड़ौल पानीपत का रहने
वाला हूँ। मैं सत्यापित करता हूँ कि मेरे
पुत्र प्रद्युम्न के स्कूल दाखिले के समय
पिता का नाम और माता का नाम
गलत दर्ज करवाए गए जबकि हमारे
सही नाम यानि पिता का नाम संदीप
कुमार व माता का नाम मंजीत कुमारी
है। हमारा बोर्ड व स्कूल से अनुरोध
है कि प्रद्युम्न के न्यूनतम जन्म प्रमाण
पत्र, हमारे आधार कार्डों के आधार
पर स्कूल सर्टिफिकेट में नाम सही
करने का कष्ट करें।

बेदखली सूचना

मैं, सूरजमल पुत्र श्री लखमी निवासी गांव
बापौली, तहसील बापौली, जिला पानीपत
ब्यान करता हूँ कि मेरा पुत्र संदीप व मेरी
पुत्रवधू प्रिया मेरे कहने-सुनने से बाहर है
और अपनी मनमानी व लड़ाई-झगड़ा करते
हैं। इसलिए मैं उनको अपनी चल-अचल
संपत्ति से बेदखल करता हूँ। उनके साथ
किसी प्रकार का कोई भी संबंध व माल्लुक-
वास्ता नहीं रहेगा। भविष्य में लड़ाई-झगड़ा,
मुकदमा बाजी, गैर कानूनी कार्य, व्यवहार व
उससे लेन-देन करने वाला स्वयं जिम्मेदार

YUGMARG Classified

Matrimonial
Situations Vacant
CHANDIGARH
WEDNESDAY, JULY 9, 2025

PUBLIC NOTICES

I Darshan Singh S/o Babu Singh R/o Village Dheramgarh Po Banur, Tehsil & Distt Sar Nagar (Mohali) Declare that My Son Maninder Singh is Out Of My Control. So I Disowned Him From All My Movable And Immovable Properties. Anybody Dealing With Him On Their Own Risk.
50008

I Meena (Aadhar Number 6077 6733 7172) W/o Jasbir R/o Chanhedi, Tehsil Pehowa, Distt Kurukshetra declare that my son Mintu Kumar is out of my control and addicted to drinking alcohol and bad company. I disown him all my movable and immovable properties. In future if any one deals with him is responsible for its own. Me and my family is not responsible for his dealings and behavior.
524479

I, Darshana Bhatia widow D/o No. 220960N Ex-MWO (Hony/FLT) Late: Ram Kishan Kataria R/o Vpo. Pojowal Teh-Batachaur Distt. SBS Nagar Pb-144524, my name is Darshana Devi in Air Force Documents but my name is Darshana Bhatia in Civil documents. I have changed my name from Darshana Devi to Darshana Bhatia.
63372

I, Paramjit Kaur Widow D/o No. 1231836Y Ex-Naik Late: Jagdev Singh R/o Vpo. Grupar Teh-Aur (Nawanshahr) Distt. SBS Nagar Pb-144417, my name is Ranjeet Kaur in army documents but my name is Paramjit Kaur in Civil documents. I have changed my name from Ranjeet Kaur to Paramjit Kaur.
63372

I, Abhishek S/o Ashok Kumar R/o H.No. 14 Block No. 93 Shiv Nagar Railway Road Nawanshahr Teh-Nawanshahr Distt. SBS Nagar declare that my father change our
90774

I, Sweetsy Singla W/o Rajender Kumar R/o Hno. 229 B, Jind Road, Model Town, Kaithal (Haryana) Have Changed My Name From Sweetsy Singla To Sweetsy Concerned Please Note.
84451

I, Karan S/o Jitender Sachdeva R/o Hno 1108, Ward No. 10, Partap Gate, Kaithal (Haryana) Have Changed My Name From Karan To Karan Sachdeva. Concerned Please Note.
84451

I, Lovely Rani D/o Ram Gopal R/o New Shakti Nagar Near Subash Nagar Distt. Ludhiana declare that my Sale Deed Vaska No. 4333 dated 08-06-1987 has been lost in on Bus Stand to home way Distt. Ludhiana City dated 15-06-2025. If anybody found then contact at my above address/mobile No. 7899172040
63372

Public auction of total 1872 trees of Salafda variety standing in the Panchayat land of Gram Panchayat Kambar Block Barara District Ambala will be done publicly in the Panchayat House on Friday, 18/07/2025 at 11 am. All the terms of the auction will be told on the spot. Sarpanch Smt. Pooja/Mobile Number: 8996410575/Block Development and Panchayat Officer/Block Barara Sushil Kumar Mangala

This is for the information of the General Public that Satpal Sharma son of Kishan Chand resident of Dhruv (M.No. 06141-04223) wants to raise a loan from Bank of Baroda, Branch Dhruv, against the security of property measuring 6-3 Biswas 18th Biswas being 17/7320 share in property measuring 82 Bighas 7 Biswas comprising in Khasra No.2196/4182 to 4191 Situated at Dhruv and in the chain of title. Original sale deed No. 1310 dated 05.07.2012 have been misplaced and could not be traced. DDR No.6046762025 dated 26.06.2025 has been lodged with Police Station City Dhruv. Any person having any knowledge about the whereabouts of the above said sale deed and any person claiming any title or claim in the above said property may contact the undersigned within 7 days of the above said notice otherwise no claim will be entertained later on and my share shall not be responsible for any loss that may occur to himself as Satpal Sharma shall be treated as secured creditor, having first charge over the above said property. Sd/- Branch Manager, Bank of Baroda, DHRUV, Mobile No. 75270-86874
90774

COURT NOTICE
(U/o 5 Rule 20 CPC)
In THE COURT OF Sh. Puneel Mahan Sharma
Matrimonial Cases Special Courts, Chandigarh

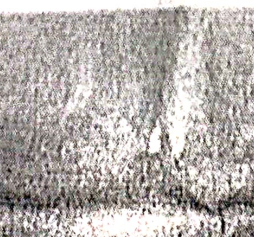
I Sukhinder Kaur w/o Gurdeep Singh, Village Dogarpat PO Basiala, Tehsil Garhshankar, Distt Hoshiarpur declare that in my some documents my husband's name wrongly enter as Gurdeep Singh but his correct name is Gurdeep Singh.
900017

I Sandeep Saxena s/o. Dhamendra kumar Saxena r/o. 475 Dplx Enclave, near Dplx Marriage Place, Btma Road Pinjore Panchkula Haryana have changed my name Sandeep Saxena to Sandeep Kumar Saxena.
60013

I Sangeeta w/o Samir kumar r/o # 940 GF sector 40A Chandigarh have changed my name from Sangeeta to Sangeeta Khatter.
60013

I Parveen Dahiya s/o Shri Mehar Singh r/o # 701 2nd floor tower no.30 police complex Dhanas chandigarh have changed my minor son name leksh Dahiya to Abhi Dahiya.
60013

I, ISHWAR DASS S/O Remal Dass Arora R/o 79/20, Opposite Amardeep Middle School, Amargarh Ganri Kaithal, District Kaithal (Haryana), have changed my name from ISHWAR DASS to ISHWAR DASS ARORA. I may please be known by the name of ISHWAR DASS ARORA in future. Concerned please note.
84451



I, Sravani Renkunta Wife of Army No.15174970Y, RANK NK, NAME SRINIVAS RENIKUNTLA, Presently Resident of 17-22/20/8, Vishnupuri Colony, Road No.21, Medipally Mandal, Peerzadguda, K.V Rangareddy, Telangana PIN 500039, have changed my name from SRAVANI TO SRAVANI RENIKUNTLA, vide affidavit no. IN-PB 5159689826781X, Dated 07 July 2025 before at Notary Ferozepur.
846213

I, Sravani Renkunta Wife of Army No.15174970Y, RANK NK, NAME SRINIVAS RENIKUNTLA, Presently Resident of 17-22/20/8, Vishnupuri Colony, Road No.21, Medipally Mandal, Peerzadguda, K.V Rangareddy, Telangana PIN 500039, have changed my date of birth from 18-Jan-1988 TO 06-Jun-1988, vide affidavit no.PB51595674060014X, Dated 07 July 2025 before at Notary Ferozepur.
846213

I Shruti Pal S/o Sh Zalam Singh R/o vill. Kullah PO. Jarwa Tehsil Shiklai Distt. Sirmour HP declare that I Have changed my father name from Zaam Singh to Zalam Singh in my Pan Card no.CREPP9090A.All concerned note.
445841

I.KARAMJEET KAUR wife of SARABJEET SINGH, Resident of village Bhokhra (Bathinda), Declare that my Son SAHILDEEP SINGH in 10th and 10+2 class certificates, RANI KAUR Alias KARAMJEET KAURI was written in the mother's column. While my real name is mentioned in Aadhaar Card, PAN Card, State Bank of India Branch Bhokhra KARAMJEET KAUR is
524479

I Vishal S/o Jagtar Singh R/o Village Tarkhan Mazzara Po. Atta Tehsil Phillaur Distt Jalandhar Have Changed My Name From Vishal To Vishal Singh. All Concerned Please Note
100035

I, Pooja Bansal W/o Mohit Bindlish R/o H.No. 417/3, Kanugoyan Street, Kaithal (Haryana) Have Changed My Name From Pooja Bansal To Pooja. Concerned Please Note.
84451

I Janak Handa w/o Jacob Singh Karwar R/o H.No. 284, J.P. Nagar, Opposite BSNL Telephone Exchange, Jalandhar-144001, Punjab, have changed my name from Janak Handa to Janak Karwar. All concerned please note.
900026

I Amritpal Singh s/o Bikramjit Singh R/o H.No 1195 Mathura Nagar, Sodai Road, Jalandhar, declare that my original name Amritpal & my surname is Singh please note.
900026

I am Satnam Singh, son of Jagroop Singh, resident of Harditpura, district Sangrur, my father is known by two names, in my documents my father's name is Jagroop Singh. My father's name is Jagrup Singh in my passport, please correct it and enter Jagroop Singh in the passport.
524479

I, Kulwant Kaur W/o Gurmit Singh R/o Flat no 323, 3rd Floor Shivalik heights, Sec-127, Kharak, SAS Nagar Mohali, have Changed my name from Kulwant Kaur Tung to Kulwant Kaur for all purposes.
524479

I Gurbir Singh dhanil aadhar no. 908582785215 s/o Amardeep Singh dhanil r/o house no. 86 old khalasi line ferozepur cantt. distt. Ferozepur have changed my name from Gurbir Singh to Gurbir Singh dhanil all concerned pls note
524479

I, Sadhvi W/O Aashputre R/O Ward No 11, Garhshankar, Teh Distt. Hoshiarpur have changed Sadhvi to Sadhvi
100035

I, Smerjit Kaur Sandhu R/o Colony, Thane Distt. Malerkotla have changed name to Smer
84451

I Akrit S/O A Aur Teh. S.B.S.Nagar Name From
900026

I Nasib C R/o Vill Distt SE 144505 from t Chand
900026

I Hith Alias W/O Vpo S.B Ind An Ja
524479

1	सकल	निवासी - धारा 2(1)	श्रीधर चरण	200000/-			
2	साक्षर	निवासी - नयापार	रीतिमा	200000/-			
3	साक्षर	निवासी - नयापार	प्रतापसुन्दरी	200000/-			
4	साक्षर	निवासी - नयापार	गौरी प्रसाद	200000/-			
5	साक्षर	निवासी - नयापार	अशोक	200000/-			
6	साक्षर	निवासी - धारा 2(1)	कल्याण	200000/-			
7	साक्षर	निवासी - नयापार	नरेश	200000/-			
8	साक्षर	निवासी - नयापार	नरेश	200000/-			
9	साक्षर	निवासी - नयापार	नरेश	200000/-			
10	साक्षर	निवासी - धारा 2(1)	श्रीधर चरण	200000/-			
11	साक्षर	निवासी - नयापार	प्रतापसुन्दरी	200000/-			
12	साक्षर	निवासी - नयापार	गौरी प्रसाद	200000/-			
13	साक्षर	निवासी - नयापार	अशोक	200000/-			

रजिस्टर इकरार नाम लीज या पट्टा नाम मोजा

TEHSIL गरगा

DISTT. राजपूताना

NAME VILLAGE कपडा

Value

1	2	3						4	5	6	7	8	9
		सुमार	खतब नं.	रकबा	घाती	नहरी	बयानी						
				तकसील आरजी सुदा पट्टा या ठेका									
14	बुधम	निगासी	नगासी - नगाखरी	निगासी	कपडा		200000/-			मसूमण्ड			
15	अरिज	निगासी	निगासी	सखानपुर			200000/-			सखानपुर			
16	आनंद पास	निगासी	निगासी - सखानपुर	सखानपुर			200000/-			सखानपुर			
17	आमपकाड	निगासी	निगासी - गान्णर	गुरसानपुर			200000/-			गुरसानपुर			
18	आमि खान	निगासी	निगासी - गान्णर	अनमपुखरी			200000/-			अनमपुखरी			
19	कबोरसिद	निगासी	निगासी - गान्णर	सखानपुर			200000/-			सखानपुर			

रजिस्टर इकरार नाम लीज या पट्टा नामा मोजा

REGISTER IKRAR NAME LEASE OR PATTA NAMA

TEHSIL: पराडा DIST: रायगड NAME VILLAGE: पराडा

1	2	3					4	5	6	7	8	9
		सर्वत	रकबा	घाती	नंदादी	बदाती						
29.	सुभाष		पराडा/सुपुर		पु. माला/ल	2000000/-						
30.	सुभाष		पराडा - सुपुर		पु. माला/ल	2000000/-						
31.	सुभाष शर्मा		पराडा/सुपुर		पु. माला/ल	2000000/-						
32.	सुभाष		पराडा/सुपुर		पु. माला/ल	2000000/-						
33.	सुभाष		पराडा/सुपुर		पु. माला/ल	2000000/-						
34.	सुभाष		पराडा/सुपुर		पु. माला/ल	2000000/-						
35.	सुभाष		पराडा/सुपुर		पु. माला/ल	2000000/-						
36.	सुभाष		पराडा/सुपुर		पु. माला/ल	2000000/-						

33	महाराष्ट्र	गणेश	200000/-				
34	महाराष्ट्र	निशा-राजानंद	200000/-				
35	महाराष्ट्र	निशा-शेखर	200000/-				
36	महाराष्ट्र	निशा-शेखर	200000/-				
37	महाराष्ट्र	निशा-शेखर	200000/-				
38	महाराष्ट्र	निशा-शेखर	200000/-				
39	महाराष्ट्र	निशा-शेखर	200000/-				
40	महाराष्ट्र	निशा-शेखर	200000/-				
41	महाराष्ट्र	निशा-शेखर	200000/-				
42	महाराष्ट्र	निशा-शेखर	200000/-				

1. 2018 S1 2018 S1 100000/-

2018

2. 2018 S1 1300000/-

2018

3. 2018 S1 1500000, 2100000

2018

4. 2018 S1 1600000, 2000000

2018

रजिस्टर इकरार नाम लीज या पट्टा नामा योजना

Year

REGISTER IKRAR NAME LEASE OR PATTA NAMA

TEHSIL बारा

DISTT बारा

NAME VILLAGE मण्डौरी

1	2	3						4	5	6	7	8	9					
		व. शुमार	खसरा नं.	रकबा	घासी	नरदी	वरानी							बंजर कदीम	बंजर जदीद	बंजर नामसुक्ति	नाम व पट्टा पता बोली देने वाले का	अज बोली आखटी
	5	राजदभार																
	6	राजदभार																
	7	राजदभार																

